

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/GT/2016

Subject : Approval of tariff for the period from 1.4.2014 to 31.3.2019 and truing-up of tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited(GKEL) (3 x 350 MW).

Date of hearing : **22.12.2016**

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR Kamalanga Energy Limited

Respondents : GRIDCO Limited & 4 others

Parties present : Shri Rohit Venkat, Advocate, GKEL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the petitioner prayed for adjournment of the hearing in order to file its rejoinder to the reply filed by the respondent, GRIDCO. The learned counsel for the respondent did not object to the above.

2. Accordingly, the Commission adjourned the hearing and directed to the petitioner to file its rejoinder by 3.1.2017.

3. Matter shall be listed for hearing on 19.1.2017. The petitioner shall ensure the filing of the rejoinder within the due date mentioned. No extension of time shall be granted for any reason whatsoever.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)